

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Original Application No. 130/2024(WZ)

Mr. SureshbhaiTukaramNaame&Anr.

...Appellants

Versus

Ravi Infra Build Projects Ltd. &Ors.

.....Respondents

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 2
MAHARASHTRA POLLUTION CONTROL BOARD

I, J.S.Hajare, age about 56 years, Occupation-service, the Regional Officer of the Maharashtra Pollution Control Board at Kolhapur having my office at Maharashtra Pollution Control Board, UdyogBhavan Building, Near Collectorate Office, Kolhapur - 416 002, do hereby state on solemnly affirmation as under: -

I, am presently working as the Regional Officer, Kolhapur with the Maharashtra Pollution Control Board, I have gone through the Hon'ble National Green Tribunal (WZ), Pune order dated 23-07-2024. I am submitting reply to affidavit on behalf of Respondent No. 2 as per the directions of Hon'ble NGT is as below,

A. Background:

1. The Respondent industry i.e. R.1has obtained Corporate Identity Number U4520IRJ2009PTC028378 (2008-2009) in the name of Ravi Infrabuild Projects Pvt. Ltd. Under the company Acts, 1956 & that the company is Private Limited on 26th February 2009. The copy of the said registration is obtained is enclosed and marked as an **Annexure-I**.



2. The Respondent industry has obtained Bid from National Highways Authority of India (Ministry of Road Transport and Highways) vide no NHAI/Tech/MH/R-K/Pag-I/2021/001223 dated 29th March, 2022 subject to Four laning of Ratnagiri-Kolhapur section of NH 166 [Package-I from Km 0.000 to km 19.769 and 31.000 to Km 67.140] in the state of Maharashtra to be executed on hybrid and annuity mode under NH (O)- Letter of Award (LOA). The copy of the said letter is enclosed and marked as an **Annexure-II**.
3. For Constructions of Four laning of Ratnagiri-Kolhapur section of NH-166 the respondent industry has obtained Lease land for mining and manufacturing of crushed stone metal from Shri. Lokhesh D. Sagavekar at Gat No. 821, Village Palu, Tal. Lanja, Dist. Ratnagiri vide dated 13-12-2022 and accordingly the respondent industry has obtained NO OBJECTION CERTIFICATE from Nirmal Group Grampanchyat Palu vide dated 15-12-2022. The copies of the agreement and NOC are collectively enclosed and marked as **Annexure-III & IV**.
4. The Respondent Board has granted Consent to Establish u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization/Renewal of Authorization under Rule 5 of the Hazardous and Others Wastes (Management and Trans-boundary Movement) Rules, 2016 for manufacture of Stone Metal of 700000 MT/A to M/s. Ravi Infrabuild Projects Pvt. Ltd., vide letter dated 06-01-2023 which is valid for a period upto commissioning of the unit or 5 years whichever is earlier. A



copy of said consent to establish is enclosed and marked as an Annexure-V.

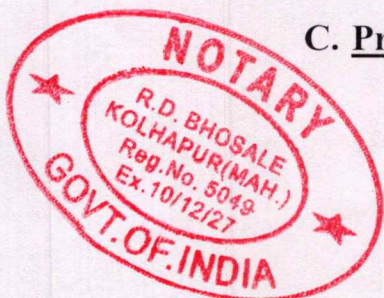
5. The Respondent Board has also granted consent to operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization/Renewal of Authorization under Rule 5 of the Hazardous and Others Wastes (Management and Trans-boundary Movement) Rules, 2016 for manufacture of Stone crushing with washing 700000 MT/A vide letter dated 04-04-2023, valid up to 31-03-2024 then after the said industry has obtained Amendment of Consent vide no. 24010000133 dated 09-01-2024 which is valid for period up to 31-03-2025. The copies of said consents are enclosed and marked as Annexure-VI & VII. I say that that the Consent is granted only for captive production purpose and not for commercial purpose since the said project is for the construction of four laning of Ratnagiri-Kolhapur section of NH-166 and of State importance.

B. Action Taken by Respondent Board:

As respondent Board has received Complaint from Shri Adv. Asim Sarodei.e. the Applicants Advocate, the same was investigated on 20-03-2024 and the Board has issued Show Cause Notice vide no. No. MPCB/RO/KOP/2403210013 dated 21-03-2024 as per the non-compliance observed. On which industry has submitted reply through email dated 29-03-2024. The copy of said Show Cause Notice & Reply is enclosed and collectively marked as Annexure-VIII.

C. Present Status Report:

As the Hon'ble Nation Green Tribunal (WZ) Bench Pune has directed on 23-07-2024 as "to visit the impugned unit and submit

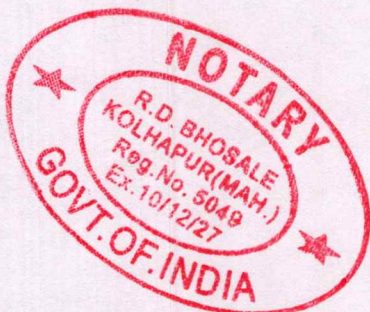


factual and action taken report along- with action plan, in case violations are found". The officials of the Board have visited the said stone crusher unit on dated 23-09-2024 and reported as follows: -

1. The plant was started stone crusher activities in the month of October 2023 by using DG Set-600.0 KVA& recently shifted on electricity supply. During visit, stone crusher was not found in operation due to heavy rains and non-availability of Power Supply in the area.
2. The industry has installed stone crusher and crush sand plant in village 'Palu' which is situated at Western Ghats and come under Ecological Sensitive Zone by Ministry of Environment, Forest and Climate Change vide Draft Notification dated 03-10-2018 and 06-07-2022.
3. The Industry has provided artificial tank (Reserves) for storage of water.
4. The industry has provided water sprinkling arrangement at Jaw Crusher, conveyor belt and vibratory screen at entry and exist point.
5. Total 20 No. of Conveyor belts with water sprinkling arrangement provided for controlling dust emission.
6. The Conveyor belts are covered with Green Net sheet.
7. Total 03 Nos. of vibratory screen, which is not fully covered by GI sheet due to water sprinkling system as reported by unit representatives.
8. The sand plant (VSI) provided with water sprinkling system.
9. The Industry has constructed Wind breaking wall on village road side as well as other 02 sites & other 01 site is with hilly area.



10. The Industry has provided Metalled road. However, the same was ruptured due to heavy rains also found muddy road during the visit.
11. The Industry has not carried out Green Plantation around of the unit.
12. The said site is adjutant (about 50.0 to 60.0 meter away) to Village road of Palu-Gavali-Other & about 1.50 Km away from village Palu. The site is about 10.0 Km away from NH-166. I say that as per the MPCB Circular dated 4/3/2020 of Amendment in Sitting Criteria for Stone Crusher Units in the State of Maharashtra which is annexed at Annexure F to the present O.A , for newly established stone crushing units as per B. Sitting Criteria , Point 2 “ Minimum Distance shall require from the other roads except State Highway & Major District Roads is 200 meters . I say that considering the State importance of the present construction of the Road and operation being for captive purpose and not for commercial purpose, the Board has considered granting consent to the said unit.
13. I say that as per the Draft Notification dated 6/7/2022 issued by the MOEF & CC of the Western Ghats Ecologically Sensitive Area which is annexed to the present O.A as Annexure “A“since the Stone Crusher Activity falls under Orange Category as per the CPCB modification of Industries dated 07-03-2016, it falls under the Regulated Activity as per this Draft Notification. As per the Draft Notification “the Orange/White categories of Industries as specified by the CPCB or SPCB SHALL BE ALLOWED WITH STRICT COMPLIANCE OF ENVIRONMENTAL



REGULATIONS BUT ALL EFFORTS SHALL BE MADE TO PROMOTE INDUSTRIES WITH LOW ENVIRONMENTAL IMPACTS “.

14. As per consent conditions dated 04-04-2023, the unit has not submitted Bank Guarantee of Rs. 25000.00 Towards O & M of Pollution Control System & Compliance of Consent Conditions. I say that the Board is issuing necessary directions to the said unit to make it compliant as is visible form the above. I say that as per letter submitted by industry to this office through email dated 01-10-2024 the stone crusher activity has not in operational during the rainy season from 30-06-2024 & tentative completion date of the project is 13-04-2025. I say that due to non-operation of stone crusher activity due to rainy season since 30-06-2024 the Air Quality Monitoring was not carried out. The said visit report dated 23-09-2024 with Photos & letter dated 01-10-2024 is enclosed collectively herewith at **Annexure-IX.**
15. In view of the aforesaid, it is most humbly submitted that the present O.A filed by the Applicants deserves to be dismissed with necessary directions if any.

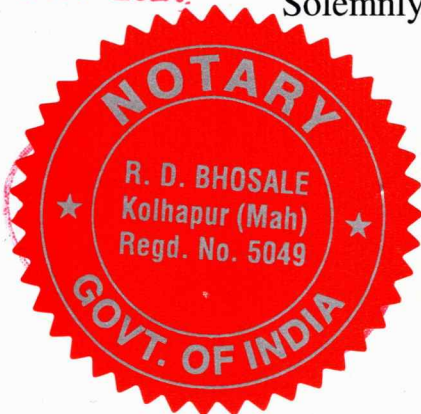
Notary Sr.No. 4310/24
BEFORE ME



R. D. BHOSALE
Notary (Govt. Of. India)
Dist Court, Kolhapur (MAH)
Kolhapur - 416 002

- 2 OCT 2024

Solemnly affirmed on this 2nd day of October 2024 at Kolhapur



For & on behalf respondent No. 2
Maharashtra Pollution Control Board



(J.S. Hajare)
Regional Officer- MPCB, Kolhapur



सत्यमेव जयते

प्रारूप 1
पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U45201RJ2009PTC028378

2008 - 2009.

मैं एतद्वारा सत्यापित करता हूँ कि मैसर्स

RAVI INFRABUILD PROJECTS PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक छब्बीस फरवरी दो हजार नौ को मेरे हस्ताक्षर से जयपुर में जारी किया जाता है।

Form 1
Certificate of Incorporation

Corporate Identity Number : U45201RJ2009PTC028378

2008 - 2009.

I hereby certify that RAVI INFRABUILD PROJECTS PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given under my hand at Jaipur this Twenty Sixth day of February Two Thousand Nine.



(KUMAR SATYA PARKASH)

(S. P. Kumar)
Registrar of Companies
Rajasthan, JAIPUR
Rajasthan

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :

Mailing Address as per record available in Registrar of Companies office:

RAVI INFRABUILD PROJECTS PRIVATE LIMITED

95,HIRAN MAGRI, SECTOR-11.

UDAIPUR - 313002,

Rajasthan, INDIA

392



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

(Ministry of Road Transport and Highways)

जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली - 110 075

G-5 & 6, Sector-10, Dwarka, New Delhi-110075

दूरभाष / Phone: 91-11-25074100/25074200

NHAI/Tech/MH/R-K/Pkg-I/2021/001223

29th March, 2022

To,

M/s Ravi Infrabuild Projects Pvt. Ltd.

95, Hiran Magri, Sector - 11, Udaipur (Raj.)

Tel. No.: 0294 - 2482238

Email: info@raviinfra.com

Duplicate Copy

Kind Attention: Mr. Narayan Singh Rao (Director)

Sub: Four laning of Ratnagiri - Kolhapur section of NH-166 [Package - I from km 0.000 to km 19.769 and km 31.000 to km 67.140] in the State of Maharashtra to be executed on Hybrid Annuity Mode under NH (O) - Letter of Award (LOA) - reg.

Ref: 1. Your RFP submitted on 21.02.2022.
2. Opening of Financial Proposals on 23.03.2022.

Sir,

With reference to NHAI's Request for Proposal for "Four laning of Ratnagiri - Kolhapur section of NH-166 [Package - I from km 0.000 to km 19.769 and km 31.000 to km 67.140] in the State of Maharashtra to be executed on Hybrid Annuity Mode under NH (O)" and considering your proposal in this regard submitted on 21.02.2022, NHAI hereby accepts your proposal quoting Bid Project Cost of Rs. 930.00 Cr. (Rupees Nine Hundred and Thirty Crores Only) and First Year O&M Cost of Rs. 5.00 Cr. (Rupees Five Crores Only), as included in Appendix - IB of your Bid Document, and declares you as the "Selected Bidder" as per the provisions of the RFP Documents.

2. In accordance with the clause 3.8.4 of the RFP document, you are requested to sign the duplicate copy of the LOA and return the same as your acknowledgement within 7 (Seven) days of the receipt of the LOA. Thereafter, you are required to execute the Concession Agreement within 45 (Forty Five) days from the date of issue of LOA as specified in Clause 1.3 of RFP.

3. Further, as per RFP documents, you are required to incorporate a Special Purpose Vehicle solely for the purpose of domiciling the project (The "Concessionaire"). The Concessionaire for due and faithful performance of its obligations during the Concession Period shall furnish a Performance Security by way of irrevocable and unconditional Bank Guarantee of Rs. 27.90 Crore (Rupees Twenty Seven Crores and Ninety Lakhs only) within the period of the 30 days from the date of signing of the Concession Agreement.

4. You are required to comply with all the terms and conditions set forth in the RFP documents. In case of any default on your part, you shall be liable for action as stated in the Bid Documents.

Anoop Gahrana
29/03/22

(Anoop Gahrana)

General Manager (T)
Maharashtra Division



महाराष्ट्र MAHARASHTRA

2022

05AA 134824

दस्तावा प्रकार/अनुच्छेद क्रमांक करार दस्त नोंदणी करणार आहेत का? होय/नाही

नोंदणी होणार असल्यास मुख्य निबंधक कार्यालयाचे नाव-

विक्रीकालीचे वर्गन-

गोंददला रक्कम-

मुद्रांक विकत घेणाऱ्याचे नाव- श्री. लोकाेश दत्ताराम सागवेकर रा. चवेदुसऱ्या पक्षालाचे नाव- श्री. इन्फ्राबिल्ड प्रोजेक्ट्स प्रा. लि.

दस्त असल्यास त्याचे नाव व पत्ता-

मुद्रांक शुल्क रक्कम 7000 मुद्रांक विक्री मॉड वही अनु. क्रमांक 3090E दिनांक 13/12/2022मुद्रांक विकत घेणाऱ्याची सही Dattar

परवानाधारक मुद्रांक विक्रेत्याची सही

NOTED & REGISTERED

Page No. 18 Sr. No. 1920Dated 13 DEC 2022परवाना क्रमांक तसेच मुद्रांक विक्रीचे ठिकाण/नाव व पत्ता - महेश वसंत पाथरे
ला. नं. 3/2009 जिल्हाधिकारी कार्यालय आवार रत्नागिरी

साठेकरार

श्री. लोकाेश दत्ताराम सागवेकर
वय ३७ वर्षे, व्यवसाय- व्यापार,
रा. चवे, ता. जि. रत्नागिरी.लिहून देणार
पार्टी नं. १यांसी,
श्री. राहुल सिंह
वय ३२ वर्षे, व्यवसाय- नोकरी,
रा. नाचणे रोड, ता. जि. रत्नागिरी.लिहून घेणार
पार्टी नं. २Page No. 18

सदर पार्टी नं. १ व २ यांचे दरम्यान साठेकरार करणेत येते व पार्टी नं. १ त्यांस संमती देतात ते पुढीलप्रमाणे व करारपत्राची मिळकत खालील प्रमाणे -

उपरोक्त संदर्भिय पत्रान्वये मौजे कोल्हेवाडी, ता. लांजा, जि. रत्नागिरी येथील गट नं. २६२ क्षेत्र ०.८३.३३ हे. आर, व गट नं. २५९, क्षेत्र ०.५८.०० हे. आर, गट नं. २६१, क्षेत्र १.३०.०० हे. आर गट नं. २६६, क्षेत्र १.०३.०० हे. आर, गट नं. २६०, क्षेत्र १.३२.०० व मौजे पालू गट नं. ८२१, क्षेत्र १.९८.०० हे. आर, या जमिन मिळकतीत यापुढील लेखामध्ये वरील मिळकतीचा एकत्रितात उल्लेख सदर मिळकत असा करणेत आलेला आहे.

गट नं. २६२ क्षेत्र १.२५.०० हे. आर पैकी ०.४१.६६ हे. आर या क्षेत्राचे शेतक-या बरोबर पार्टी नं. १ यांचे कायमस्वरूपी जमिन मिळकत वापरण्याचे करारपत्र झालेले आहे. या मिळकतीची पार्टी नं. १ यांनी खरेदीखत पार्टी नं. २ यांना १ महिन्यात करून देण्याचे आहे.

पार्टी नं. २ रवी इन्फ्राबिल्ड प्रोजेक्टस प्रा.लि., यांना रत्नागिरी - कोल्हापूर महामार्ग १६६ वरील काही ठराविक भागातून हायवे करण्याचे कंत्राट शासनाकडून मिळालेले आहे. सदर मिळकतीतून दगडाचे उत्खनन करून, खडी तयार करणे करीता क्रशर लावण्यासाठी विक्री करून देण्यासाठी पार्टी नं. १ तयार आहे व खरेदी घेण्यासाठी पार्टी नं. २ तयार आहे. पार्टी नं. १ लिहून देणार व पार्टी नं. २ लिहून घेणार यांचे दरम्यान बोलनी झालेल्या आहेत. रजिस्टर खरेदीखत करण्याअगोदर पार्टी नं. १ यांना खालील अटी व शर्ती दि. २५.१२.२०२२ पर्यंत पूर्ण करावयाच्या आहेत.

१. सदर दगडाचे उत्खनन करून, खडी तयार करणे करीता क्रशर लावण्यासाठी लागणारी ग्रामपंचायतीचा ना हरकत दाखला परवानगी / मंजूरी पार्टी नं. १ ह्यांनी पार्टी नं. २ यांना घेऊन द्यावयाची आहे.

२. त्याच बरोबर सदर जागेत जाणे करीता रस्त्याची मंजूरी पार्टी नं. १ हे पार्टी नं. २ यांना देत आहे

३. वनविभागाची ना हरकत परवानगी मंजूरी पार्टी नं. १ हे पार्टी नं. २ यांना घेऊन द्यावयाची आहे.

या जमीन मिळकतीचा खरेदीव्यवहार प्रती एकर ७,२५,०००/- (सात लाख पंचवीस हजार रु मात्र) ठरला असून याचा साठेकरार करण्याकरीता आज रोजी पार्टी नं. १ यांना रक्कम रु. ११,००,०००/- (अकरा लाख) HDFC बँकेचा, धनादेश क्रमांक ०००३५७ ने दि. १०.१२.२०२२ आगावु रक्कम (टोकण) पार्टी नं. २ यांना देत आहेत



जर अटी शर्ती दि. २५.१२.२०२२ पर्यंत पूर्ण केली नाही किंवा कोणत्याही अन्य कारणामुळे नोंदणीकृत खरेदीखत ३०.१२.२०२२ पर्यंत पूर्ण न झाल्यास आगावु (टोकण) दिलेली रक्कम रु. ११,००,०००/- ही पार्टी नं. १ यांनी आर टी जी एस/ चेक द्वारे पार्टी नं. २ रवी इन्फ्राबिल्ड प्रोजेक्टस प्रा.लि. यांना कोणत्याही अटी व शर्ती न लावता परत करावयाची आहे.

याप्रमाणे सदरचे साठेकरार असून पार्टी नं. १ लिहून देणार व पार्टी नं. २ लिहून घेणार यांनी एकमेकांचे संमतीने व विचाराने तयार करून ते वाचून त्यामधला मजकूर समजून घेवून कोणत्याही दडपणाखाली न येता त्यावर स्वेच्छेने आपापल्या सहाय / अंगठे केल्या :-

ठिकाण :- रत्नागिरी

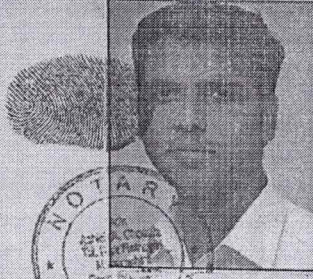
दिनांक :- १३.१२.२०२२



साक्षीदार

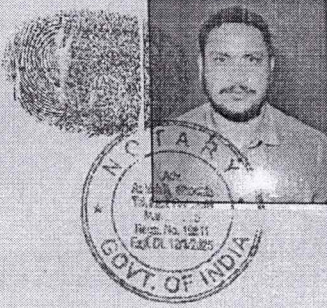
नाव :- गोपाळसिंग राव

पत्ता :- उदयपुर, राजस्थान.



श्री. लोकेश दत्ताराम सागवेकर
लिहून देणार (पार्टी नं. १)

Lokesh



Rahul Singh

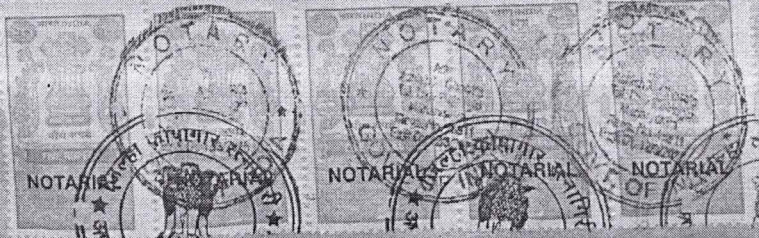
रवी इन्फ्राबिल्ड प्रोजेक्टस प्रा.लि.,
उदयपुर, राजस्थान करिता ऑथराईज्ड
श्री. राहुल सिंह
लिहून घेणार (पार्टी नं. २)

Ext tant/s has been identified by,
Mr. Gopal Singh Rao
who is known to me / through ID Proof
SOLEMNLY AFFIRMED AND SIGNED AND
PUT L.H.T.I. BEFORE ME
VERIFIED & REGISTERED at Sr. No. 1920
The execution is to my satisfaction.
Document Contains 18 pages
Date. 13 DEC 2022

BEFORE ME

Ashish
Adv. ASHISH A. GHOSALE
Notary Govt. of India
Tal. & Dist. Ratnagiri (MAH)
Regn. No. 19911

Notary is not responsible for
Contents of the Document



गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २२]

पाळ (५६५१७४)

तालुका :- लांजा

जिल्हा :- रत्नागिरी

खाते क्रमांक व उपविभाग

८२९

हंगाम	खाते क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
		पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
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खरीप					०.०		राबपड	१.३५००	



नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

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भारत सरकार
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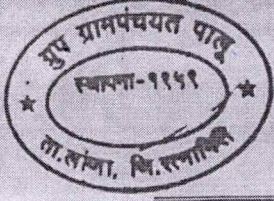


भारत सरकार
Ministry of Education, Government of India

[Redacted]

Dehal Singh

निर्मल ग्रुप ग्रामपंचायत पालू



ता. लांजा, जि. रत्नागिरी.

महसूल गावे- पालू, नामेगाव, चिंचूटी, माचाळ

॥ स्वच्छ सुंदर परिभर, जीवन निरोगी निरंतर ॥

श्री. महेश एकनाथ घेवडे (ग्रामसेवक)
मो. 9405664224

श्री. सागर शशिकंत गाडे (उपसरपंच)
मो. 9209076706

सौ. वनिता मनोहर नामे (सरपंच)
मो. 7588115931

जा.क्र 116/2022

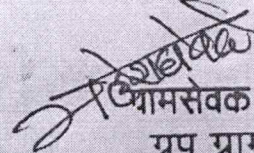
दिनांक-15/12/2022

नाहरकत दाखला

सरपंच ग्रामपंचायत पालू ता.लांजा, जि. रत्नागिरी. यांजकडून दाखला देण्यात येतो की, श्री. अनुप रामकृष्ण सुर्वे व नंदिनी अनुप सुर्वे करिता मुखत्यार श्री लोकेश दत्ताराम सागवेकर यांची पालू ग्रामपंचायत कार्यक्षेत्रात सर्व्हे नं.821 ह्या मिळकतीमध्ये त्यांनी रवि इन्फ्राबिल्ड प्रोजेक्ट प्रा.लि.उदयपूर राजस्थान या कंपनीला रत्नागिरी -कोल्हापूर NHAI-166 या शासकीय महामार्गाच्या कामासाठी लागणाऱ्या काळ्या दगडाचे स्टोनक्रशर बसविण्यासाठी संमतीपत्र लिहून दिले आहे. तरी त्यांना लागणाऱ्या काळ्या दगडाचे स्टोनक्रशर बसविण्यासाठी स्फोटके पदार्थ परवाना व इतर खात्यांचे नियम व अटी अबाधित राखून जवळपास भागातील लोकवस्तीची काळजी घेण्याच्या जबाबदारीवर मासिकसभा दिनांक- 18/11/2022 ठराव क्रमांक- 15 नुसार खालील अटी व शर्तीवर नाहरकत दाखला ग्रामपंचायत पालू कडून देण्यात येत आहे.

वरील मागणीवरून दिला दाखला.

- 1) सदर व्यवसाय करताना बालकामगार चा वापर करू नये.
- 2) सदर व्यवसायामुळे प्रदूषण होणार नाही याची जबाबदारी संबंधित मालकाची राहिल.
- 3) प्लास्टीक पिशवीचा वापर झाल्यास त्याची योग्य पद्धतीने विल्हेवाट लावणे ही जबाबदारी मालकाची राहिल.
- 4) सदर उद्योगामुळे पर्यावरण व मानवी आरोग्यास कोणतीही हानी व धोका व त्रास होणार नाही याची काळजी स्वतः मालकाची राहिल.
- 5) कामगारांसाठी शौचालय व न्हाणीघर याची प्रथम व्यवस्था करावी व पाण्याचा वापर मर्यादित करणे.
- 6) सदर व्यवसाय करताना संबंधित शासकीय विभागाची परवानगी घेणे बंधनकारक राहिल.
- 7) वाहतूक करतेवेळी गाडीवर झाकण लावणे बंधनकारक राहिल.
- 8) ग्रामपंचायत इमारत कर वेळेवर भरणा करणे.
- 9) ग्रामपंचायत सदर 5 वर्षासाठी तात्पुरती परवानगी रवि इन्फ्राबिल्ड प्रोजेक्ट प्रा.लि.उदयपूर राजस्थान या कंपनीला देत आहे.
- 10) अन्य सहहिसेदार यांची संमतीपत्र घेणे बंधनकारक राहिल.
- 11) वरील कोणत्याही अटी व शर्तीचे पालन न केल्यास दिलेला नाहरकत दाखला रद्द करण्यात येईल.


ग्रामसेवक

सौ. वनिता म. नामे
सरपंच

ग्रुप ग्रामपंचायत पालू
ता. लांजा, जि. रत्नागिरी

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectarate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000156999/CE/2301000698

Date: 06/01/2023

To,
Ravi Infrabuild Projects Pvt Ltd
Gut No. 821, Palu
Tal. Lanja, Dist. Ratnagiri.



Your Service is Our Duty

Sub: Granted Consent to Establish under Orange Category

Ref: Application UAN No.0000156999

Your application No.MPCB-CONSENT-0000156999 Dated 23.12.2022

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
- The capital investment of the project is Rs.4.6115 Crs. (As per undertaking submitted by pp)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Crusher	700000	MT/A

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.4	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D. G. Set (200 KVA)	1	As per Schedule -II

- Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Stone Dust	100	MT/A	NA	Sale

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)



J. Salunkhe

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Signed by: J. S. Salunkhe
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
rokolhapur@mpcb.gov.in
2023-01-06 14:02:10 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2212003515	23/12/2022	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Ratnagiri
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3.00
2.	Domestic purpose	0.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	D. G. Set (200 KVA)	Acoustic Enclosure	5.00	Diesel 10 Ltr/Hr	-	0	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
6. All approach roads and ramps shall be metalled.
7. Curtain or wall shall be provided surrounding the stone crusher.
8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectarate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000166166/CO/2304000163

Date: 04/04/2023

To,
Ravi Infrabuild Projects Pvt Ltd
Gut No. 821, Palu
Tal. Lanja, Dist. Ratnagiri.



Your Service is Our Duty

Sub: Granted Consent to Operate under Orange Category

Ref: Application UAN No.0000166166

Your application No.MPCB-CONSENT-0000166166 Dated 24.03.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Operate is Granted for a Period up to : 31.03.2024 (Consent is Granted only for 'Captive Project-Production only' and same is valid up to : 31.03.2024 Only).**
- The capital investment of the project is Rs.4.6115 Crs. (As per undertaking submitted by pp Existing CI is-Rs. 4.6115 Crs + Expansion/Increase in C.I. - Rs. 0.00 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Crusher with washing	700000	MT/A

(Captive Project-Production only)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.4	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D. G. Set (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Stone Dust	100	MT/A	NA	Sale

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. The industry shall submit to this office Distance Certificate from the Competent Authority as per MPCB Circular No. MPCB/JD(APC)/Stone Crusher/TB-2/B-837 dtd. 40.03.2020. "Amendment in siting criteria for stone crusher units in the State of Maharashtra within two months time period from the issue of this consent, otherwise this consent shall be automatically treated as cancelled.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



J. S. Salunkhe

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Signed by: J. S. Salunkhe
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
rokolhapur@mpcb.gov.in
2023-04-04 16:23:20 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2303003856	26/03/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Ratnagiri
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3.00
2.	Domestic purpose	0.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	D. G. Set (200 KVA)	Acoustic Enclosure	5.00	Diesel 10 Ltr/Hr	-	0	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

- Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
- Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
- Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
- All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
- Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher.
- Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
- Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

- Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
- Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
- Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
- Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
- The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C To O	25000/-	Within 15 Days	Towards O & M of Pollution Control System & Compliance of Consent Conditions	Continuous	31.12.2025

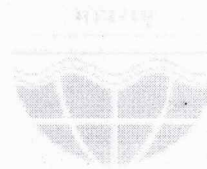
The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR**

Phone : 0231-2652952 /2660448
Fax : 0231-2652952
Email : rokolhapur@mpcb.gov.in
Visit At : http://mpcb.gov.in



Udyog Bhawan Near Collector Office,
Kolhapur - 416003

Orange/S.S.I

Date: 09/01/2024

Consent No: RO-KOLHAPUR/CONSENT_AMENDMENT/2401000133

Amendment

Sub : Amendment to the consent of M/s. Ravi Infrabuild Projects Pvt. Ltd, Gut No. 821, Palu, Tal. Lanja, Dist. Ratnagiri.

- Ref:** 1] Boards Consent to Operate vide letter No. Format1.0/RO/UAN No.0000166166/CO/2304000163 dated 04.04.2023
2] Your Application for Amendment vide MPCB-CONSENT_AMMENDMENT-0000011166.
3] Processed Application submitted by SRO Ratnagiri.

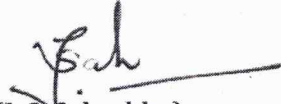
The Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste Management Rules, 2008 and Amendments thereafter to Operate the industry vide above reference No. 1.

The Consent to Operate is granted for a period up to: 31.03.2024.

The said consent is hereby amended vide reference no (2) for extended consent validity as follows:-

The Consent to Operate is granted for a period up to: 31.03.2025.

Note: All other conditions of the consent referred above [1] shall remain unchanged.


(J. S. Salunkhe)
 Regional Officer, Kolhapur.

To,
M/s. Ravi Infrabuild Projects
Pvt. Ltd, Gut No. 821, Palu,
Tal. Lanja, Dist. Ratnagiri.

Copy to-

1. The Sub Regional officer, M P C Board, Ratnagiri.

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**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website:
http://mpcb.mah.nic.in

No. MPCB/RO/KOP/ 2403210013
To,

Date: 21/03/2024

**M/s. Ravi Infrabuild Projects Pvt., Ltd., ,
Gat No. 821 , Palu ,
Tal:- Lanja , Dist :- Ratnagiri.**

Sub: Show Cause Notice for noncompliance of consent conditions.

- Ref: 1. Consent granted by the Board and same is valid up to 31/03/2024.
2. Complaint filed by shri. Asim Sarode Adv through legal notice against
Your stone crusher unit on 21/02/2024.
3. Visit of Board officials on 20/03/2024.
4. Proposal submitted by SRO Ratnagiri.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 20/03/2024 for investigation of the complaint as per ref No. (2) and during visit, following non compliances was observed: -

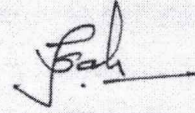
- 1). During visit it is observed that, your stone crusher was found in operation.
- 2). You have Provided water sprinkling arrangement at Jaw Crusher and Conveyor Belts.
- 3) You have not provided any arrangement within premises for water sprinkling to control the dust emissions.
- 4) You have not provided construction of metallic road within premises and wind breaking wall.
- 5) You have not provided G.I. sheet covering to conveyor belts.
- 6). You have not developed green belt along the periphery of stone crusher unit.
- 7). You have not Submitted / uploaded Bank Guarantee of Rs. 25000/- as per existing Consent to operate dtd 04/04/2023 towards O & M of PCS and compliance of consent conditions.

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

J. -

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Your reply/ objection should reach this office within seven days' time after receipt of this letter. Failure to this, it will be assumed that you have nothing to say and further legal action will be initiated under the provision of Environmental Laws, which may please be noted.



(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy to:

Sub-Regional Officer, M.P.C.Board, Ratnagiri.

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



**RAVI INFRABUILD PROJECTS LIMITED**

(Formerly known as Ravi Infrabuild Projects Private Limited)

Date: 29/03/2024

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Kolhapur Maharashtra.

Subject: Response to Show Cause Notice for Noncompliance of Consent Conditions.

Sir,

I am writing in response to the show cause notice no. MPCB/RO/KOP/2403210013 dated 21/03/2024, which we received on mail from your esteemed office regarding the noncompliance of consent conditions.

Firstly, please allow me to express my sincere apologies for any inconvenience caused due to the identified noncompliance. I recognize the critical importance of adhering to environmental regulations and ensuring compliance with the consent conditions issued by the Pollution Control Board.

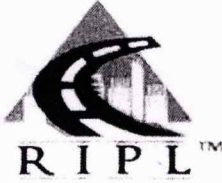
I hope this message finds you well. I am writing to provide confirmation that we have fulfilled all the conditions outlined by the Pollution Control Board during their recent visit to our stone crusher unit. Please find below a detailed account of our compliance with each condition:

- 1. Operation of Stone Crusher:** We confirm that during your visit our stone crusher was operational as per the consent given on 04.04.2023.
- 2. Water Sprinkling Arrangement:** We have installed water sprinkling arrangements at both the Jaw Crusher and Conveyor Belts to effectively control dust emissions.
- 3. Arrangement for Dust Emissions Control:** We have implemented additional water sprinkling arrangements within our premises to effectively control dust emissions, as per the requirements.
- 4. Construction of Metallic Road and Windbreaking Wall:** We have completed the construction of the metallic road within the premises and have also start erected windbreaking wall to comply with regulatory standards.
- 5. G.I. Sheet Covering for Conveyor Belts:** G.I. sheet covering has been installed on all conveyor belts to prevent dust emissions, ensuring compliance with the specified conditions.
- 6. Development of Green Belt:** A green belt has been being prepared along the periphery of our stone crusher unit, which will contribute to environmental conservation efforts as mandated.

Registered Office : 95, Hiran Magri, Sector-11, Udaipur – 313001, 0294-2482238, 2482193

Corporate Office : FF- 417 to 419, JMD Empire, Block -C, Sector- 62, Gurgaon, Haryana -122102, T. : 0124 446 6555

✉ info@raviinfra.com 🌐 www.raviinfra.com



CIN. U45201RJ2009PLC028378

RAVI INFRABUILD PROJECTS LIMITED

(Formerly known as Ravi Infrabuild Projects Private Limited)

7. **Submission of Bank Guarantee:** As per the existing Consent to Operate dated 04/04/2023, We are ready to submit the Bank Guarantee of Rs. 25,000/-. Please provide us information that whose name we have to submit the bank guarantee.

We are committed to upholding environmental standards and ensuring ongoing compliance with all regulatory requirements set forth by the Pollution Control Board. Should you require any further documentation or information regarding our compliance efforts, please do not hesitate to write us. We apologize for the delay in responding to this show cause notice.

This stone crusher has been installed to execute the national highway project (NH-166).

Thank you for your continued guidance and support in our efforts to operate responsibly and sustainably.

Place: - Ratnagiri, Maharashtra



Ravi Infrabuild Projects Private Limited

Rahul Singh – Manager Liaison

(Authorised Signatory)

Copy to:

1. Sub-Regional Officer, MPCB, Ratnagiri Maharashtra.

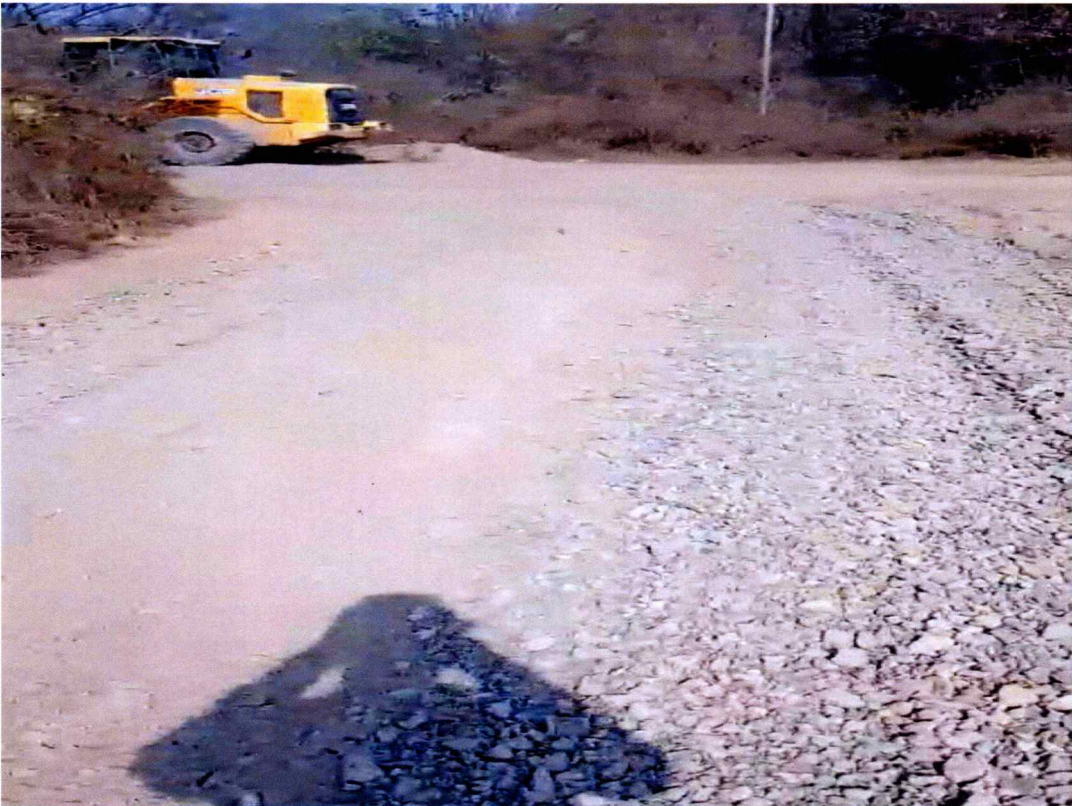
Registered Office : 95, Hiran Magri, Sector-11, Udaipur – 313001, 0294-2482238, 2482193

Corporate Office : FF- 417 to 419, JMD Empire, Block -C, Sector- 62, Gurgaon, Haryana -122102, T. : 0124 446 6555

✉ info@raviinfra.com 🌐 www.raviinfra.com



Conveyor Cover



Metal Road

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RATNAGIRI

Telifax : (02352) 220813
e-mail : sroratnagiri@mpcb.gov.in



Sub Regional Office Ratnagiri,
Central Administration Building No.2,
2nd Floor, Collector Officer Compound,
Ratnagiri - 415 612.

VISIT REPORT

- 1) Name and Address of Industry :- M/S. Ravi Infrabuild Projects Pvt. Ltd. G. NO. 821, Palu Tal. Lanja Dist. Ratnagiri
mactratnagiri@raviinfra.com
 - 2) Date of Visit :- 23/09/2024
 - 3) Industry Representative :- Shri. Mukesh Shrama [8989200962]
 - 4) MPCB Official :- Dr. R. R. Matkar, F.O. SRO.
 - 5) Consent Status :- 1] UAN NO: 0000166166/CO/2304000163 dtd. 04.04.2023
2] Amendment of consent vide NO. 2401000133 dtd. 09/01/2024 for period upto 31.03.2025
 - 6) Observations :- valid upto 31.03.2024 [Captive Plant]
- As per instruction of SRO, visited said plant for checking compliances of consent condition & during visit following observations are noted.
- 1] The unit was establish stone crusher & VSI plant in the Jurisdiction of village Palu. & also obtained NOC from village GP.
 - 2] The said plant are installed for const. of (NH-166) Ratnagiri - Kolhapur for construction of Pali to Ambalhat Road and started production in the month of Oct. 2023 by installation of DG set - 600.0 KVA with 5.0 mtr stack height.

P.T.O.

- ③ The plant is located near village Road of Palu - Gavali - other (about 50 to 60 mtr) and about 1.50 km away from village Palu.
- ④ During visit stone crusher / VSI / cone crusher plants are not found in operation. due to power supply failed.
- ⑤ The unit has installed primary and secondary type of jaw crushing system which consist of HOPPER, jaw crusher, conveyor belts, vibratory screen, cone crusher, VSI
- ⑥ The Hopper provided to primary & secondary systems are found open but provided water sprinkling system. [Total - 03 no of Hopper]
- ⑦ All conveyor belts [Total - 20 nos] are covered by green net sheet with sprinkling arrangement
- ⑧ The unit has provided 03 no of vibratory screens. The primary crusher cone and VSI screen partially covered by green net sheet. M-sand screen are covered / observed.
- ⑨ The unit has provided wind breaking tin sheet wall around unit. As const. of metallic Road provided / observed but due to rains some are ruffed / broken. PP requested to give time for compliance of the same.
- ⑩ The green belts found / observed around unit, as unit is proposed green plantation into the premises. Requested to give time.
- ⑪ water required for domestic / sprinkling purposes are taken through tanker as informed by PP.
- ⑫ As per consent condition not submitted BGR
- ⑬ It is instructed to provided display Board of crusher showing survey no, name & address & to comply consent cond. & submit report to SRO / RO MPCB office.

[Shri. Mukesh Sharma]

[DR. R. R. Matkar]

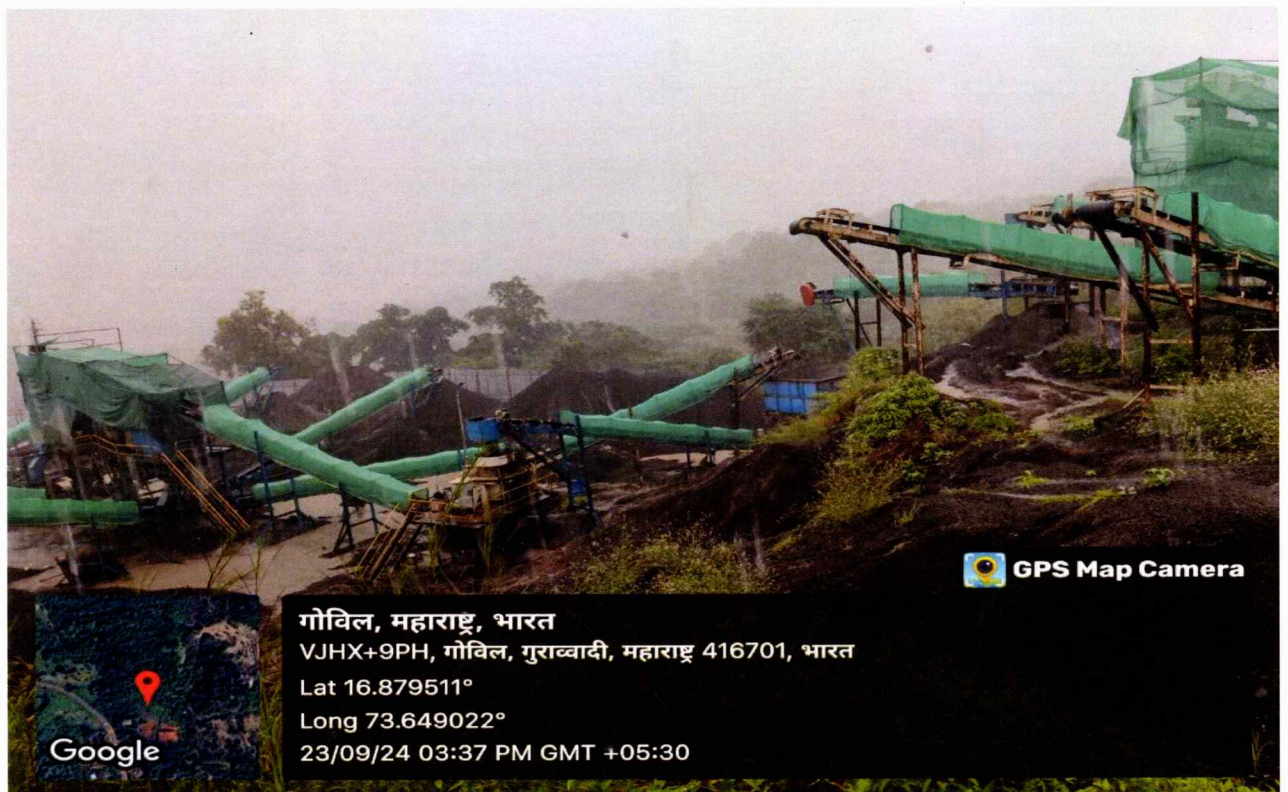
F.O. SRO



Photographs showing Tin Sheet Wall from Village Road Site



Photograph showing existing plant are covered by Green Net sheet.



Photograph of Lat and Log showing of existing Plant and APC system.



Photographs showing of existing metallic road are ruptured due to rain

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CIN. U45201RJ2009PLC028378

RAVI INFRABUILD PROJECTS LIMITED

(Formerly known as Ravi Infrabuild Projects Private Limited)

Ref.: RAHPL/Tech./SITE/RK-1/Other/2024-25/065

Dated: 01.10.2024

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Kolhapur, Maharashtra.

Sub: Four laning of Ratnagiri- Kolhapur section of NH-166 [Package-I from km. 0.000 to km. 19.769 and km. 31.000 to km. 67.140] in the state of Maharashtra to be executed on Hybrid Annuity Model under NH (O): **Reg. Response to Your Visit Dated 23.09.2024.**

Dear Sir,

I am writing in response to your visit on September 23, 2024, regarding the inspection of the stone crusher at village Palu, Taluka Lanja, District Ratnagiri. During your visit, you found that our stone crusher was non-operational and asked to submit a written confirmation of its non-operational status.

We would like to confirm through this letter that our stone crusher has not been operational during the rainy season, specifically from June 30, 2024, to the present date. We are planning to re-start the crusher within the next 10-15 days. This facility is part of a captive project specifically established for the execution of National Highway Project NH-166 from Ratnagiri to Kolhapur (Section-1). This project is significant as it traverses the valleys of the Konkan division. The four-lane highway will help alleviate future traffic issues, enhancing connectivity and improving the overall flow of traffic in the region.

The appointed date of the project was November 22, 2022, with a duration period of 2 years from that date, making the initial completion date November 22, 2024. However, following the approval of EOT-1 (an extension of 144 days), the completion date has been extended to April 13, 2025. We are likely to complete the project within this extended completion date. If any further extension is required, we will resubmit all necessary documents for approval. After completion of the National Highway (NH-166) project; we will dismantle the stone crusher and close this unit in compliance with applicable regulations. We assure you that we will not sell any produced material to any party or in any location. We will also submit the bank Guarantee to the pollution office in the next 15 days.

We remain committed to maintaining compliance with all consent conditions and ensuring that our operations align with environmental regulations.

Thank you for your kind attention to this matter.

Yours faithfully,

For M/s Ravi Infrabuild Projects Limited

(Authorized Signatory)

Copy to: 1. Sub- Regional Officer, MPCB, Ratnagiri, Maharashtra.

Registered Office : 95, Hiran Magri, Sector-11, Udaipur – 313001, Rajasthan, T. : 0294-2482238, 2482193

Corporate Office : FF- 417 to 419, JMD Empire, Block -C, Sector- 62, Gurgaon, Haryana -122102, T. : 0124 446 6555

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